

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 243/(MAH)/2017

CORAM:

Present:

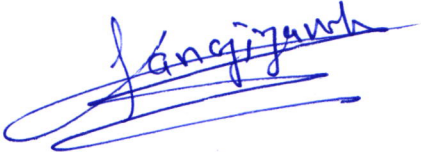

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2017

NAME OF THE PARTIES: Shripad Ganpat Dhaneshwar Anr.  
V/s.  
Sezal Glass Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
11	Adv. Mihem Kanjize	Scribe. on Record	
*	Adv. ADUKA & B. SETH	Adv. for petitioner	

ORDER

TCP No. 243/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner and Corporate Debtor are present.

On the withdrawal memo filed by the Petitioner Counsel stating that a settlement has been arrived between both the parties, the Company Petition is hereby **dismissed as withdrawn**.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)